

ITEM NO.301 Court 5 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No(s).1782/2020 in W.P. (C) No.279/2017

(Arising out of impugned final judgment and order dated 13-11-2019 in W.P.(C) No.279/2017 passed by the Supreme Court Of India)

KUDRAT SANDHU Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(with applications for appropriate orders/directions and permission to file application for direction )

Date : 29-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. Suryaprakash V. Raju ASG  
Mr. Zoheb Hussain Adv.  
Ms. Shraddha Deshmukh Adv.  
Ms. Chinmayee Chandra Adv.  
Mr. Manan Popli Adv.  
Mr. A. K. Sharma AOR

Mr. Gautam Misra, Sr. Adv.  
Mr. Sriram Parakkat, AOR  
Mr. M.S. Vishnu Shankar, Adv.  
Mr. Sarath S. Janardanan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The term of the applicant-Prem Narain who is a member of the National Consumer Disputes Redressal Commission, was extended for a period of one month by

an Order dated 28.8.2020. As this Court is hearing matters relating to the validity of 2020 Rules, the term of the applicant is extended for a period of two months from 30.9.2020 or till the regular appointment is made whichever is earlier.

The M.A. as well pending application(s) stands disposed of.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master